

manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

MR. SPEAKER : The question is : "That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

(ii) INDIAN NURSING COUNCIL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SWASTHYA AUR PARIWAR NIYOJAN MANTRALAYA MEN RAJYA MANTRI) (SHRI D. P. CHATTOPADHYAYA) : I move :

"That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

MR. SPEAKER : The question is :

"That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

12.24 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) BILL*

THE MINISTER OF FINANCE (VITA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : Sir, I move for leave to introduce a Bill to provide for the taking over in the public interest, of the management of general insurance business pending nationalisation of such business.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the taking over in the public interest, of the management of general insurance business pending nationalisation of such business."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN : Sir, I introduce the Bill.

STATEMENT RE. GENERAL INSURANCE (EMERGENCY PROVISIONS) ORDINANCE

THE MINISTER OF FINANCE (VITA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : Sir, I lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance (Emergency Provisions) Ordinance, 1971, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. See No. LT-233/71]

* Published in Gazette of India Extraordinary, Part II section 2, dated 28-5-71.

† Introduced with the recommendation of the President.